

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 118

CP (IB) No.51/Chd/J&K/2022

IN THE MATTER OF:
The Canara Bank Limited

...Petitioner-Financial Creditor

Versus

J and K Integrated Textile Park ... Respondent-Corporate Debtor Limited

Under Section: 7, IBC 2016

Order delivered on 03.04.2024

CORAM:

**SHRI. L.N. GUPTA,
HON'BLE MEMBER (T)**

**SHRI. HARNAM SINGH THAKUR,
HON'BLE MEMBER (J)**

PRESENT:

For the Petitioner : Mr. Nitin Grover, Advocate.

For the Respondent : Mr. Vishav Bharti Gupta, Advocate.

ORDER

Though, number of opportunities have been given to the Respondent-Corporate Debtor to file their reply, however, at the request of the Ld. Counsel for the Respondent-Corporate Debtor and in the interest of justice, one last opportunity is granted to file the reply within two days subject to the cost of Rs. 25,000/- to be deposited in favour of the ***'Prime Minister's Relief Fund'***. The depositing of cost is condition precedent to the acceptance of reply in part of the pleading. Rejoinder, if any to the reply be filed one week thereafter with a copy in advance to the counsel opposite.

List on 07.05.2024.

Sd/-
(L.N. GUPTA)
HON'BLE MEMBER (T)

Sd/-
(HARNAM SINGH THAKUR)
HON'BLE MEMBER (J)